## Curb on illegal mining in Madhya Pradesh

## 410. DR. JANARDHAN WAGHMARE: SHRI N.K. SINGH:

Will the Minister of MINES be pleased to state:

- (a) whether, in the case of illegal mining, Government only gets about fifty per cent of the profit of the companies and the rest is unaccounted for and evaded by the companies;
- (b) whether during the last six years, nearly 24,000 cases related to illegal mining were registered in Madhya Pradesh alone; and
  - (c) if so, the steps taken by Government to curb illegal mining?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) As the owners of minerals, when mining is undertaken in a mining lease, revenue in the form of royalty and rents or taxes, accrues entirely to the State Governments. In cases of illegal mining, where there is a loss of revenue to the State Government from royalty, rents or taxes and the actual loss of mineral, the Mines and Minerals (Development and Regulation) Act, 1957, provides a penalty of imprisonment for a term upto two years or a fine extending to Rs. 25000 or with both. The said Act also provides that the State Governments may recover not only the price of mined out mineral, in case the mineral is disposed off, but also the royalty and rent or taxes, as may be payable for the mineral mined illegally from an area.

(b) The year-wise details of cases of illegal mining detected and action taken, till September, 2011, as reported by the State Government of Madhya Pradesh, are as follows:

No. of cases detected							Action Taken			
					2011 (upto	Total	Vehicle	FIR	Court	Fine
2006	2007	2008	2009	2010	Quarter	(from	Seized	Lodged	Cases	realized
					ended	2006 till			filed	(Rsin
					September)	Sep'2011)				Lakhs)
5050	4581	3895	3868	4245	2538	24177	0	28	21247	856.057

Source: Indian Bureau of Mines, Government of India

- (c) The Central Government has taken the following steps to curb and check illegal mining in the country:
  - State Governments were asked to frame rules to control illegal mining as per Section 23C of MMDR Act (so far 18 States have framed Rules);
  - (ii) State Governments were requested to set up Task Forces at State and District level to control illegal mining since the year 2005 (so far 21 States have reported to have set up Task Forces);
  - (iii) State Governments were advised to set up State Coordination-cum-Empowered Committee (SCEC) to coordinate efforts to control illegal mining by including representatives of Railways, Customs and Port authorities (13 State Governments have set up such Committees).
  - (iv) All State Governments advised to adopt an Action Plan with specific measures to detect and control illegal mining including, use of remote sensing, control on traffic, gather market intelligence, registration of endusers and setting up of special cells etc.
  - (v) Ministry of Mines has so far held five meetings with the State Governments to specifically review the action taken by the State Governments on illegal mining on 3.8.2009, 27.11.2009, 22.2.2010, 16.4.2010 and 21.9.2010. This periodical review has been dovetailed in the meeting of Central Coordination-cum-Empowered Committee meetings.
  - (vi) A Central Coordination-cum-Empowered Committee set up under Secretary (Mines) on 4.3.2009 has held nine meetings on 24.7.2009, 22.12.2009, 18.6.2010, 22.12.2010, 3.5.2011, 20.9.2011, 16.1.2012, 27.3.2012 and 28.6.2012 to consider all mining related issues, including matters relating to coordinaton of activities to combat illegal mining.
  - (vii) Railways have instituted a mechanism to allow transportation of iron ore only against permits issued rake-wise and verified by State Government, apart from taking measures to fence and set up check post at the railway sidings.
  - (viii) Customs Department has issued instructions to all its field units to share information on ore export with State Governments.
    - (ix) Ministry of Shipping has issued a direction to all major Ports to

- streamline the verification procedures for movement of consignment by road and rail to Ports for exports.
- (x) Government has notified amendment in Rule 45 Of Mineral Conservation and Development Rules, 1988, on 9.2.2011 making it mandatory for all miners, traders, stockist, exporters and end-users to register with IBM and report their transaction in minerals on monthly basis for a proper end-to-end accounting of minerals. As on 11.6.2012, out of 9409 mining leases in the country, 8027 mining leases have registered online with the IBM. The IBM has suspended 1587 mines for non-compliance and initiated prosecution in 4 cases and recommended 21 cases to State Governments for termination. IBM has also requested the State Governments not to issue transit passes for movement of minerals to unregistered operators.
- (xi) Indian Bureau Mines had constituted Special Task Forces for inspection of mines in endemic areas by taking the help of Satellite imageries. Special Task Force conducted inspections in a total of 454 mines in the States of Karnataka, Andhra Pradesh, Odisha, Jharkhand and Gujarat and suspended 155 mines under rule 13(2) of Mineral Conservation and Development Rules, 1988 due to serious violations. Further, the Indian Bureau of Mines have recommended for termination of eight leases.
- (xii) In so far as the online approval of mining plans and display of approved mining plans in the public domain is concerned, it is submitted that the Ministry is developing 'Mining Tenement System (MTS)' to automate the various processes associated with the mineral concession regime with features also to reflect the information as desired above.
- (xiii) The Central Government has also set up Shri Justice M.B. Shah Commission of Inquiry (COI) for illegal mining of iron ore and manganese vide gazette notification dated 22.11.2010. The COI submitted its First Interim Report on 14.7.2011, which has been tabled in the Parliament along with the Memorandum of Action Taken. The tenure of the COI has been extended till 16th July, 2013 by the Government. COI has so far visited Andhra Pradesh, Goa, Jharkhand, Karnataka and Odisha.

## Mining safety norms

- 411. SHRI BALWINDER SINGH BHUNDER: Will the Minister of MINES be pleased to state:
- (a) what are the mining safety norms for various mining activities in the country;